

GOVERNMENT OF INDIA
MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
(DEPARTMENT OF PERSONNEL AND TRAINING)

LOK SABHA
UNSTARRED QUESTION NO. 3589
(TO BE ANSWERED ON 02.01.2019)

CORRUPTION CHARGES

3589. SHRI VISHNU DAYAL RAM:

Will the **PRIME MINISTER** be pleased to state:

- (a) the details of the number of corruption charges levelled against Central Government employees in the past three years;
- (b) whether any action has been taken against such employees; and
- (c) if so, the details thereof ?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES
AND PENSIONS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE
(DR. JITENDRA SINGH)**

(a): Central Vigilance Commission (CVC) has informed that the details of complaints received in CVC, under PIDPI or otherwise, having specific and verifiable allegations of vigilance nature/offences of corruption against various Central Government officials including officials of appropriate levels serving in CPSUs, PSBs, PSICs, Societies and other local authorities owned or controlled by the Central Government are as follows:

Year	2015	2016	2017
No. of cases	259	177	291

Central Bureau of Investigation (CBI) has informed that number of cases registered under PC Act against Central Government employees are as follows:

Year	2015	2016	2017	2018 (up to 30.11.2018)
No. of cases	441	400	338	206

(b) & (c): CVC has informed that the complaints in which specific and verifiable allegations of vigilance nature/ offences of corruption have been leveled against the officials have been forwarded to the CVO/CBI to conduct inquiry/ investigation into the matter.

CBI has informed that the following action has been taken on the cases registered under PC Act till date:-

Year	No. of cases charge-sheeted	No. of cases sent for RDA	No. of cases sent for such action as appropriate.
2015	361	22	4
2016	272	31	6
2017	168	10	0
2018 (upto 30.11.18)	045	02	0
